

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 623
99/241- 242/ND/2023

IN THE MATTER OF:
Ms. Puja Khaneja and Ors.

...APPLICANT

Vs.

M/s. Om Innovation Call Services
Pvt. Ltd. and Ors.

...RESPONDENT

Section
U/s 241-242

Order delivered on 11.08.2023
(Virtual Hearing)

Coram:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Applicant

:Mr. Satyajit Sarna, Mr. Mohit
Negi, Ms. Reaa Mehta, Advs.

For the Respondent

:Ms. Aakriti Dawar, Adv. for R-3.
Mr. Saurav Agrawal, Adv. for R-2.

ORDER

IA/278/2023

This application has been filed seeking a direction to defreeze the bank accounts. The prayer in this application is with respect to the payment of EMIs, rentals, salaries of employees, statutory dues and dues towards utilities.

Ld. Counsel appearing for Ms. Puja Khaneja has handed over a list of payments which have to be made urgently with respect to the above heads to Mr. Saurabh Aggarwal, Ld Counsel appearing for Mr. Virender Arora.

Mr. Saurabh Aggarwal, Ld Counsel seeks time to examine and take instructions from his client. List on **16.08.2023** alongwith Contempt.P/11/2023.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)